

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA.

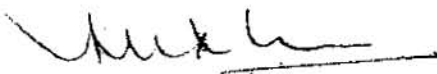
Government of India  
Ministry of Finance  
(Department of Revenue)  
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New Delhi, the 27 February, 1984

NOTIFICATION  
Income - tax

No. 6163 (F.No. 398/3/85-II(B): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No. 5013 (F.No. 398/3/82-II(B) dated the 14.12.82, the Central Government hereby authorises Shri C.M. Agrawal, being a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri C.M. Agrawal takes over charge as Tax Recovery Officer.

  
(B.E. Alexander)

Under Secretary to the Government of India.

To

The Manager,  
Govt. of India Press,  
Mayapuri, New Delhi.

Copy forwarded to:-

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3. The C&AG of India, New Delhi.
4. The Accountant General, Rajasthan, Jaipur.
5. The Chief Secretary, Govt. of Rajasthan, Jaipur.
6. The Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
7. The Commissioner of Income-tax, Jaipur.
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(B.E. ALEXANDER)

UNDER SECRETARY TO THE GOVT. OF INDIA.